

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2751
ANSWERED ON:28.08.2012
IRREGULARITIES IN IHSDP PROJECTS
Joshi Shri Pralhad Venkatesh

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has received reports of irregularities and complaints in implementing the Integrated Housing and Slum Development Programme (IHSDP) all over the country;
- (b) if so, the details thereof, State-wise and city/town-wise;
- (c) whether the Union Government has made investigations in this regard;
- (d) if so, the details thereof and the action taken thereon; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a) to (e): State-wise and city/town-wise details of reports received about irregularities and complaints in implementation of the Integrated Housing and Slum Development Programme (IHSDP) alongwith the action taken thereon are as under:

S.No. State City/town Action taken by
the Union Government

1. Madhya Pradesh Bilaspur Complaints forwarded to
2. Uttar Pradesh Arthala, Ghaziabad the State Governments
3. Uttar Pradesh Itoga concerned for investigation
4. Uttar Pradesh Dundaheda, Ghaziabad and remedial action.
5. Jharkhand Chatra
6. Maharashtra Kagal
- 7 Uttar Pradesh Raya, Mathura Monitoring agencies
8. Uttar Pradesh Ghaziabad deputed fact finding.
9. Uttar Pradesh Pratapgarh
10. Orissa Brijrajnagar
11. Kerala Varkala

As IHSDP is implemented by the State/Union Territory Governments, whenever reports on irregularities are received by the Government, the same are forwarded to State Governments for investigation/remedial action. In serious complaints, Monitoring agencies are deputed for fact finding following which States/Union Territories are requested to take further investigation/action, if required.